Report and Accounts (2022-23) of CCRAS, New Delhi and related papers

आयुष मंत्रालय के राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव)ः महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

- (a) Annual Report of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, the year 2022-23.
- (b) Annual Accounts of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 399/18/24]

I. Notifications of the Ministry of Finance

II. Report and Accounts $\left(2023\text{-}24\right)$ of EXIM Bank, Mumbai and related papers

III. Reports and Accounts (2023-24) of various Banks and related papers

IV. Report (2023-24) of SEBI, Mumbai and related papers

V. Accounts (2022-23) of IFSCA, Gandhinagar, Gujarat and related papers

VI.Statement (2023-24) on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget

VII. Statement (2023-24) of Market Borrowings by the Central Government

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I lay on the Table:-

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

(1) FEMA. 10R(3)/2024-RB., dated the 23rd April, 2024, publishing the Foreign Exchange Management (Foreign Currency Accounts by a

person resident in India) (Amendment) Regulations, 2024.

- (2) FEMA. 395(2)/2024-RB., dated the 23rd April, 2024, publishing the Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2024.
- (3) FEMA 5(R)/(4)/2024-RB., dated the 6th May, 2024, publishing the Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2024.

[Placed in Library. For (1) to (3) See No. L. T. 568/18/24]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- SEBI/LAD/NRO/GN/2024/188., dated the 2nd July, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2024.
- (2) SEBI/LAD-NRO/GN/2024/190, dated the 10th July, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2024.
- (3) SEBI/LAD-NRO/GN/2024/191, dated the 11th July, 2024, publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2024.
- SEBI/LAD-NRO/GN/2024/192., dated the 11th July, 2024, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2024.
- (5) SEBI/LAD-NRO/GN/2024/193., dated the 12th July, 2024, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2024.
- (6) SEBI/LAD-NRO/GN/2024/194., dated the 18th July, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2024.

[Placed in Library. For (1) to (6) See No. L. T. 460/18/24]

(C) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/189, dated the 10th July, 2024,

publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L. T. 460/18/24]

(D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

- G.S.R. 428(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2024.
- (2) G.S.R. 429(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2024.
- (3) G.S.R. 430(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2024.

[Placed in Library. For (1) to (3) See No. L. T. 459/18/24]

(E) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) Ad-hoc Exemption Order No. 4 of 2024, dated the 27th June, 2024, requesting for Ad hoc exemption from payment of customs duty on import of reading eye glasses by M/s Supreme Task India donated by Restoring Vision, USA.
- S.O. 2507(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (3) S.O. 2778(E)., dated the 15th July, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (1) to (3) See No. L. T. 652A/18/24]

- G.S.R. 432(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 583(E), dated the 13th July, 1994.
- G.S.R. 433(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.
- G.S.R. 434(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022.
- G.S.R. 435(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 69(E), dated the 1st February, 2021.
- (8) G.S.R. 436(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 413(E), dated the 8th May, 2000.
- (9) G.S.R. 437(E)., dated the 23rd July, 2024, amending the Principal Notifications No. G.S.R. 161(E), dated the 28th February, 1999, G.S.R. 122(E), dated the 1st March, 2002 and G.S.R. 798(E), dated the 30th June, 2017.
- (10) G.S.R. 438(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 68(E), dated the 2nd February, 2020.
- (11) G.S.R. 439(E)., dated the 23rd July, 2024, seeking to provide exemption/concessional rate of BCD and SWS to critical minerals, as mentioned therein.
- (12) G.S.R. 440(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.
- (13) G.S.R. 441(E)., dated the 23rd July, 2024, amending the various Principal Notifications, as mentioned therein.
- (14) G.S.R. 442(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 780(E), dated the 30th June, 2017.

[Placed in Library. For (4) to (14) See No. L. T. 456/18/24]

(15) Ad-hoc Exemption Order No. 5 of 2024, dated the 23rd July, 2024, requesting for Ad hoc exemption from payment of customs duty on re-importation of one unit of Liebherr Heavy Lift Crawler Crane (Model: LR 1350/1, SI. No.074113) by Bharat Heavy Electricals Limited (BHEL).

[Placed in Library. *See* No. L. T. 570/18/24]

(16) G.S.R. 456(E)., dated the 29th July, 2024, amending the Principal

Notification No. G.S.R. 328(E), dated the 30th April, 2022

(17) S.O. 3058(E)., dated the 31st July, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
 [Placed in Library. For (16) and (17) See No. L. T. 569/18/24]

(F) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 351(E)., dated the 27th June, 2024, imposing provisional antidumping duty on imports of "Telescope Channel Drawer Slider" originating in or exported from the countries mentioned therein, for a period of 6 months in pursuance of preliminary findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 653/18/24]

(G) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 443(E)., dated the 23rd July, 2024, publishing the Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Amendment Rules, 2024, under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 457/18/24]

(H) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 427(E)., dated the 19th July, 2024, imposing Countervailing Duty on "New/Unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres), having nominal rim diameter above 16" used in buses and lorries/trucks" originating in or exported from the countries, as mentioned therein, for a period of 5 years, on recommendation of Directorate General of Trade Remedies (DGTR), under sub-section (8) of Section 9 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 455/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 19 and sub-section (5) of Section 24 of the Export-Import Bank of India Act, 1981:-

(a) Annual Report and Accounts of the Export-Import Bank of India (EXIM Bank), Mumbai, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Report on the Performance of the above Bank, for the year 2023-24.

[Placed in Library. See No. L. T. 448/18/24]

III. (A) A copy each (in English and Hindi) of the following papers, under sub-section
(8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings)
Act, 1970 and 1980:-

- (a) Annual Report and Accounts of the following Banks, for the year 2023-24 (FY 01.04.2023 to 31.03.2024), together with the Auditor's Report on the Accounts: -
 - (i) Bank of Baroda, Vadodara, Gujarat
 - (ii) Bank of India, Mumbai, Maharashtra
 - (iii) Bank of Maharashtra, Pune, Maharashtra
 - (iv) Canara Bank, Bengaluru, Karnataka
 - (v) Central Bank of India, Mumbai, Maharashtra
 - (vi) Indian Bank, Chennai, Tamil Nadu
 - (vii) Indian Overseas Bank, Chennai, Tamil Nadu
 - (viii)) Punjab National Bank, New Delhi
 - (ix) Punjab and Sind Bank, New Delhi
 - (x) UCO Bank, Kolkata, West Bengal
 - (xi) Union Bank of India, Mumbai, Maharashtra
- (b) Review by Government on the working of the above Banks.

[Placed in Library. For (a) and (b) See No. L. T. 451/18/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 40 of the State Bank of India Act, 1955, as amended by the Banking Laws (Amendment) Act, 1985:-

(a) Annual Report and Accounts of the State Bank of India, Mumbai, for the year 2023-24 (FY 01.04.2023 to 31.03.2024), together with the Auditor's Report on the Accounts. (b) Review by Government on the working of the above Bank.

[Placed in Library. See No. L. T. 654/18/24]

(C) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:-

- (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Bank.

[Placed in Library. See No. L. T. 655/18/24]

IV. A copy (in English and Hindi) of the Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, Maharashtra, for the year 2023-24, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L. T. 656/18/24]

- A copy (in English and Hindi) of the Annual Accounts of the International Financial Services Centres Authority (IFSCA), Gandhinagar, Gujarat, for the year 2022-23, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019, and the Audit Report thereon. [Placed in Library. See No. L. T. 657/18/24]
- VI. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the half of the financial year 2023-24, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L. T. 453/18/24]

VII. A statement (in English and Hindi) of Market Borrowings by the Central Government, during the year 2023-24.

[Placed in Library. See No. L. T. 657A/18/24]